NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 08.01.2018 AT 10.30 AM

CP (IB) No.294/7/HDB/2017
IVRCL, Limited
State Bank of India
IVRCL, Limited
7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
BISHWAJIT DUBEY	ABV	9910224345	Boluka
GAURAV GUPTE PRAVEEN NAIR	11	9333405359	guzyste (

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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CP (IB) No.294/7/HDB/2017

State Bank of India Vs IVRCL Ltd

Date of order: 08.01.2018

ORDER

Heard Shri Bishwajit Dubey, Shri Gaurav Gupte and Shri Praveen Nair, Learned Counsels for the Petitioner and Shri S. Nagesh Reddy and Shri G. Bhupesh, Learned Counsels for the Respondent and Shri Sutanu Sinha, Proposed IRP.

The Learned Counsel for the Petitioner / Financial Creditor has recommended the new IRP namely Shri Sutanu Sinha, Director BDO Restructuring Advisory LLP. Further the Ld. Counsel for the Financial Creditor has undertaken to provide his profile as well as the term sheet with regard to payment of fees for the IRP/RP.

The Learned Counsel for the Corporate Debtor has confirmed the outstanding debt.

Orders reserved.

Member (T)

Member (J)

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